### GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS

# LOK SABHA UNSTARRED QUESTION No. 2103

### **TO BE ANSWERED ON JULY 31, 2018**

#### **OUTSOURCING OF TENDERS**

#### No. 2103 SHRI PRABHAKAR REDDY KOTHA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is mandatory to abide by the prequalification criteria in outsourcing category tenders in CPWD Works Manual 2014, when there is a huge loss to Government exchequers on account of the policy;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether there are thousands of contractors in class I categories and thousands in other category who are eligible to construct buildings but are not qualified to maintain them as per policy quoted in CPWD Works Manual 2014;
- (d) if so, the reaction of the Government thereto; and
- (e) the number of contractors eligible in the prequalifying criteria for the tenders limit of 10, 20, 30 and 40 crore in outsourcing category till December 2017 along with the reasons for outsourcing by CPWD when there was less than five competitors in the market?

#### **ANSWER**

## THE MINISTER STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS

### (SHRI HARDEEP SINGH PURI)

- (a) No, Madam.
- (b) to (d) Do not arise, in view of reply to Part (a) above.
- (e) CPWD maintains record of only those contractors who are registered by CPWD. All the contractors registered with CPWD fulfilling the eligibility criteria mentioned in the tender document for outsourcing work are eligible for participating in the tender.

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